

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 1916/2001  
M.A. NO. 1598/2001

New Delhi this the 1st day of August, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

1. Arvind Kumar,  
Badli Worker,  
Delhi Milk Scheme.

2. Krishan Kumar,  
Badli Worker,  
Delhi Milk Scheme.

C/O R.S.Rawat, Advocate,  
2151/17A/12, New Patel Nagar,  
New Delhi-110008. ... Applicants

( By Shri R.S.Rawat, Advocate )

-versus-

1. Union of India through  
Secretary, Ministry of Agriculture  
(Dept. of A.H. & Dairying),  
Krishi Bhawan, New Delhi.

2. General Manager,  
Delhi Milk Scheme,  
West Patel Nagar,  
New Delhi-110008. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal:-

MA No. 1598/2001 for joining together in a single  
application is granted.

Applicants are working as Badli Workers with the  
General Manager, Delhi Milk Scheme, respondent No. 2  
herein. They have put in more than 240 days service  
during a period of 12 months as shown in the statement  
at Annexure-I. They are aspirants for being  
regularised as Mates. In support of their claim,  
reliance is placed on standing orders for the  
employees of the Delhi Milk Scheme, Delhi at  
Annexure-III. Clause 4 of the standing order insofar  
as is relevant, provides as under :

W.

**"4. (i) CLASSIFICATION.**

The workers shall be classified to :-

- (a) Casual.
- (b) Badli, and
- (c) Apprentice.

xxx        xxx        xxx

(iii) 'Badli' means a worker who is employed for the purpose of working in place of regular employees who are temporarily absent.

Provided that a badli worker who has actually worked for not less than 240 days in any period of 12 months shall be transferred to regular establishment governed by the Fundamental and Supplementary Rules."

2. Applicants have accordingly submitted their representation of 4.7.2000 for regularisation as Mates vide Annexure-II. No decision has so far been taken in this behalf. In the circumstances, we find that interest of justice will be duly met by disposing of the present OA at this stage itself even without issue of notices with a direction to the respondents to decide the aforesaid representation of 4.7.2000 and communicate their decision thereon to applicants expeditiously and in any event within a period of three months from the date of communication of this order. We direct accordingly.



( S.A.T.Rizvi )  
Member (A)



( Ashok Agarwal )  
Chairman

/as/